

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
Appeal- 75/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 22(3), New Delhi

...APPELLANT

Vs

ROC, Delhi and Ors.

(M/s. San Le New Material Technology Pvt. Ltd.)

...RESPONDENT

Section

U/s 252

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department

:Adv Puneet Rai, SSC along with
Adv Nikhil Jain

For the RoC

:Adv. Jyoti Khurana.

ORDER

Ld. Counsel on behalf of the IT Department is present and submitted that the Assessment Order and Demand Notice has been filed by the department and he sought 10 days' time to file the same. Time prayed is granted. Ld. Counsel on behalf of RoC is present. List the matter on **16.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)